

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 151
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd.
v.
Sunar Jewels Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 27.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

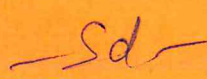
For the Petitioner
For the IRP
For the Applicant

Mr. Anirban Bhattacharya, Adv.
Mr. Sagar Bansal, Adv. with Mr. Manoj Garg, CA
Mr. Milan Singh Negi, Adv.


ORDER

CA-1161(PB)/2019

Arguments heard. Order reserved.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)